

National Company Law Tribunal



Allahabad Bench

C P No.10/2010

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.10.2018

NAME OF THE COMPANY: Shamkey Cotysn Ltd

SECTION OF THE COMPANIES ACT: 391/394

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	SHE Manoj Dhurija Pray of Syed Fahim Ahmed	Adv.	Shamkey Cotysn Ltd.	
2.	Girish chandra Tiwari	Adv.	IFCI (Respondent)	

CP NO. 10/2010.

Parties are represented by their respective counsels. It is stated that a SLP filed before the Hon'ble Supreme Court bearing no. (Civil no. 121/2011) by "Asset Reconstruction India Limited" against the respondent Company "Shamken Cotysn Ltd." is still pending. It is matter of record, that the respondent shown before the Hon'ble Supreme Court is now petitioner/applicant in the present company scheme petition, which is filed **under Section 391/394** of the Companies Act, 1956. Learned counsel appearing for both parties would submit that order passed if any, by the Hon'ble Supreme Court in **the pending SLP may have bearing on** the disposal of the present company petition.

In view of this, the learned counsel appearing for the parties are advised to file a copy of Memo of SLP filed before the Hon'ble Supreme Court alongwith order/orders passed, for perusal of this Court.

The matter to be listed on 4th December, 2018.

Dated: 15.10.2018

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SAROJ RAJWARE,
MEMBER (T)

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H.P. CHATURVEDI
MEMBER (J)